

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ALPINE WINERIES PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	ALPINE WINERIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	16/03/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Karnataka
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN : U01551KA2005PTC035845
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: # 33/1, Sapthagiri, Arcarde, II Floor, 8 th Cross, Wilson Garden, H Siddaiah, Road, Bangalore.
6.	Date of closure of Insolvency Resolution Process	December 12, 2021 (Copy of Order received on February 14, 2022)
7.	Liquidation commencement date of corporate debtor	December 12, 2021 (Copy of Order Received on February 14, 2022)
8.	Name and registration number of the insolvency professional acting as liquidator	RAVINDRANATH NARAYANA RAO Reg No. IBBI/IPA- 001/IP-P00645 /2017-18/11099
9.	Address and e-mail of the liquidator, as registered with the Board	RAVINDRANATH NARAYANA RAO # 522/C, 1ST D, Cross Road, 15th Main, 3 Stage, 4 Block, WCR, Basaveshwaranagar Bangalore – 560 079 ravishendige@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	RAVINDRANATH NARAYANA RAO # 522/C, 1ST D, Cross Road, 15th Main, 3 Stage, 4 Block, WCR, Basaveshwaranagar Bangalore – 560 079 cirpawpl@gmail.com
11.	Last date for submission of claims	March 16, 2022

Notice is hereby given that the National Company Law Tribunal Chennai Bench, has ordered the commencement of liquidation of the ALPINE WINERIES PRIVATE LIMITED on December 22, 2021

The stakeholders of ALPINE WINERIES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before March 16, 2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Name and signature of liquidator : RAVINDRANATH NARAYANA RAO

Date and place: : February 15, 2022